



2026:AHC:15169

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 227 of 2026

Virendra Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Other

.....Respondent(s)

Counsel for Petitioner(s)	:	Dwijendra Prasad, Pradyumna Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Sri Awadhesh Kumar Patel, learned standing counsel for the state-respondents.

2. The instant writ petition has been filed for the following relief:-

"I. Issue a writ, order or direction in nature of mandamus directing the respondent no.2, Board of Revenue, Circuit Court-2 Agra in Revision No. 149 of 20225 (Computerized Case No.2025015000149) (Anil Kumar Singh V/s Virendra Singh and others) under Section 210 U.P. Revenue Code, 2006, filed by respondent no.4 within stipulated time."

3. Counsel for the petitioner states that revision filed by the private respondents against the interlocutory order, passed by the Tehsildar during pendency of the proceeding under Section 34 of the U.P. Revenue Code, 2006, is pending before respondent no.2/Board of Revenue, Circuit Court-2, Agra since 2025. He placed the copy of the grounds of revision, copy of the order dated 8.5.2025 passed by the Board of Revenue and copy of the order-sheet of the pending proceeding in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as

possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

(Chandra Kumar Rai,J.)

January 21, 2026

C.Prakash